

CP NO. (IB) 501/ALD/2019

**ATTENDANCE - CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.12.2020 THROUGH VIDEO CONFERENCING.**

**NAME OF THE COMPANY : MORPHOGENESIS V/S BRICKTOWN DEVELOPERS PVT. LTD.**

**SECTION : 9 IBC**

**PRESENT : HON'BLE MR. JUSTICE (RETD.) RAJESH DAYAL KHARE, MEMBER (J)**

**COUNSEL FOR APPLICANT : MS. BABITA JAIN, ADV.**

**COUNSEL FOR RESPONDENT : MS. TANISHA JAHANGIR MONIR, ADV.**

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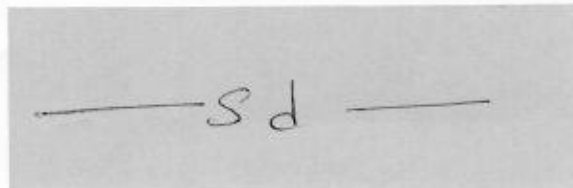
The matter was taken up today through Video Conferencing.

Heard Ms. Babita Jain, Advocate for the applicant through video conferencing. However, none present online on behalf of the respondent today.

Vide earlier order of this Court dated 04.03.2020, notices were issued and the name of Ld. Counsel Ms. Tanisha Jahangir Monir is shown in the list on behalf of the respondent, but till date no reply has been filed nor anyone has appeared on behalf of the respondent today.

Accordingly, put up in the week commencing 18<sup>th</sup> March, 2021 for arguments before the Regular Court/ through Video Conferencing, by which time, pleadings may be exchanged between the parties.

Ld. Counsel appearing for the applicant undertakes to inform Ms. Tanisha Jahangir Monir, Ld. Counsel for the respondent, about the order passed today in writing within 48 hours.



**Dated : 16.12.2020**

**JUSTICE RAJESH DAYAL KHARE  
(MEMBER JUDICIAL)**